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In order to clarify the position regarding Filing of Sequence Listing in Print and Electronic Form, it is informed to all stakeholders that filing of sequence listing in Print Form is mandatory as it forms a part of patent specification. It is also required to file the sequence listings in Electronic Form for facilitating search as required under Rule 9(1) of the Patents Rules, 2003 (as amended). If number of pages of the patent specification including sequence listing in print form exceeds thirty, extra fee will be charged as per provisions made in the First Schedule of the Patent Rules.

(P.H.Kurian)

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- The Technical Heads, Patent Office, Mumbai, Kolkata, Delhi, Chennai
- For publication in the IPO website